Double Brown

[Shri Dinen Bhattacharya]
will not lose much if it is given to

a healthy insured man who does not claim anything from you. He is contributing regularly to the insurance scheme but he never falls sick nor does he ever ask for any accident compensation. Why should some rebate not be given to that particular worker who never comes to you for anything? That is a very justified thing and Government must accept it

Shri S. M. Banerjee: Since the strike was withdrawn by all the employees and now there is no trouble in the Corporation, may I take this opportunity for requesting the hon. Labour Minister, Shri Jagjivan Ram, and the Deputy Minister kindly to see that the cases are reviewed with more sympathy and that all people are taken back.

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): The cases will be reviewed with the utmost sympathy. As regards the point raised by Shri Dinen Bhattacharya, I will consider a scheme of rewarding those workers for very good health.

Mr. Speaker: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

13.22 hrs.

MOTION RE: BANARAS HINDU UNIVERSITY (AMENDMENT) BILL

Mr. Speaker: The Education Minister.

Shri Priya Gupta (Kaihar): What is the time left for this?

Mr. Speaker: The time orginally fixed for this was 5 hours and only ten minutes are left.

Shri Priya Gupta: Are you going to allow more time in view of the importance of the Bill?

Mr. Speaker: I will allow one hour

Shri S. M. Banerjee (Kanpur): I have a submission. The debate on the Bill further to amend the Hindu University Act, 1915, as passed by Raja Sabha, was adjourned caused, as you know, it became a serious controversy in this House and a motion was moved by my hon. friend, Shri Raghunath Singh which it was adjourned. Whenever the question arose whether this Bill should be taken up either in session or in another session, we definitely pleaded that to avoid any further controversy the Banaras Hindu University (Amendment) Bill the Aligarh Muslim University (Amendment) Bill should be taken simultaneously or we should be told definitely that the Aligarh Muslim University (Amendment) Bill would be taken into consideration. The Minister assured this House that he would see to it-he did not give any categorical assurance to the effect that it would be done-that this request was accepted. So, before the hon. Minister starts the debate, I would like have a definite answer to this.

Mr. Speaker: The Minister is not to start.

Shri Hari Vishnu Kamath: (Hoshangabad): While supporting my hon. friend, Shri Banerjee, I think the Minister definitely told the House, though he did not say that he would ensure the discussion of both the Bills together, that he would see to it that the Aligarh Muslim University (Amendment) Bill would be introduced in the House before discussion of this Bill is taken up.

Mr. Speaker: They say, that earlier this House had been given to understand that some motion would also be made about the Aligarh Muslim University in order to remove the word 'Muslim' from there so that the words 'Hindu' and 'Muslim' are removed from both. Is there any intention of bringing forward that also very soon?

Shri Hari Vishnu Kamath: Do not make an invidious distinction.

The Minister of External Affairs (Shri M. C. Chagla): Sir, I think, I have made the statement in House before that as soon as we know the fate of this Bill, as to what this House does with the name, we will immediately follow it up with Aligarh. I cannot say that now because I am not the Education Minister. but I had made this statement. It was a clear, categorical statement that I was waiting to know the fate of the Banaras Hindu University (Amendment) Bill, what name this House ultimately decides to give to it and that if they proposed to drop the word 'Hindu', I would introduce the Aligarh Muslim University (Amendment) Bill removing the communal from that University also. Therefore, it depends upon this House what decision it takes as far as the name concerned.

Mr. Speaker: As also, on the Minister who is in charge now,

Shrimati Renu Chakravartty (Barrackpore): Shri Chagla has thrown out of this Ministry in a slipshod manner and again he has to hold the baby. Where is the new Minister?

Shri M. C. Chagla: May the hon. lady Member use a more polite expression than say "thrown out"?

Mr. Speaker: I have received intimation that the Education Minister, Shri Fakhruddin Ali Ahmed, has been taken ill and has been admitted to the Willingdon Nursing Home.

Shri Raghunath Singh (Varanasi): He has got a heart attack.

Shri Hari Vishnu Kamath: So soon.

Mr. Speaker: We wish him an early and speedy recovery. Shri M. C. Chagla has kindly agreed to pilot the Banaras Hindu University: (Amendment) Bill.

Shri Hari Vishnu Kamath: Arising out of what the Minister has said, may we take it that the former Education Minister has given this assurance to this House on behalf of the whole Government and that it is a categorical undertaking guaranteeing that if this Bill is passed removing the word 'Hindu', the other Bill will be introduced also on similar lines and Government will see to it that the Congress Party also passes that?

Mr. Speaker: He says that it depends upon the will of this House, and I had added, on the pleasure of the Minister who is now in charge.

Shri Hari Vishnu Kamath: It is a futile statement he has made.

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): Sir, on behalf of Shri Fakhruddin Ali Ahmad, I beg to move:-

"That the debate on the motion, 'That the Bill further to amend the Banaras Hindu University Act. 1915, as passed by Rajya Sabha, be taken into consideration', which was adjourned on the 25th November, 1965, be resumed now."

Mr. Speaker: The question is:

"That the debate on the motion, 'That the Bill further to amend the Banaras Hindu University Act. 1915, as passed by Rajya Sabha, be taken into consideration', which was adjourned on the 25th November, 1965, be resumed now."

The motion was adopted.